

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1

(MP) IA 192 of 2020 in TP 33 of 2019 [CP(IB) 67 of 2018] With
Co. Appeal 62 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2021

Name of the Company: Madhya Pradesh State Industrial Development
Corporation Ltd
V/s
Siddharth Tubes Ltd

Section: 7 Insolvency and Bankruptcy Code, 2016/42 & 60(5) of IBC, 2016

ORDER

Learned Counsel Ms. Natasha Dhruman Shah appeared for the Applicant.

Learned Counsel Ms. Soumya Sharma appeared. Learned Counsel Mr. Nainesh
appeared. Learned Counsel Mr. Amresh appeared.

IA 192 of 2020 is filed by Siddharth Prime Development Private Limited against
the Liquidator, directing him to accept the claims. However, in prayer 2 and 3 of
the application claims against ARCIL and ACRE. We direct Applicant to first
make them party and serve notice.

Co. Appeal 62 of 2020 is filed by Ex-IRP claiming the fees. We direct Liquidator
to file reply within two weeks.

Matter stands adjourned to 18.02.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 7th day of January, 2021.